

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
(Through web-based video conferencing platform)**

**ITEM No.16  
C.P.(CAA)No.14/BB/2022**

**IN THE MATTER OF:**

M/s. SKF Boilers and Driers Pvt. Ltd. ... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on 09.11.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri K. Dushyantha Kumar, PCS  
For the ROC : Ms. Priyanka S Bhat

**ORDER**

1. Heard Shri K. Dushyantha Kumar, learned PCS appearing for the Petitioner and Ms. Priyanka S Bhat, learned Counsel appearing for the ROC.
2. In spite of availing substantial time no reports have been filed till date and there is no representation on behalf of the Authorities except ROC & RD. The learned Counsel for the ROC & RD further requests time to file its report.
3. The Petitioner shall serve this order on all the Authorities except ROC & RD and file affidavit of service thereto before the next date of hearing.
4. In the circumstances, two weeks' time is granted to all the Authorities for filing the reports. If any of the Authorities filed report, the Petitioner is directed to file response thereto, if any, within one week from the date of receipt of the respective reports.
5. List the case on **13.12.2022**.

— Sd —

**(MANOJ KUMAR DUBEY) ✓  
MEMBER (TECHNICAL)**

— Sd —

**(KISHORE VEMULAPALLI)  
MEMBER (JUDICIAL)**